

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-104/2001/1323/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Shabnom Choudhury  
Principal Judge,  
Family Court-I,  
Kamrup(M), Guwahati.

Dated Guwahati, the 11<sup>th</sup> March, 2022.

Sub:- Earned Leave.

Ref:- Your letter No. FCG. 2/2020/60/22, dtd. 08.03.2022

Madam,

With reference to the above, I am directed to inform you that you have been granted **9 days Earned Leave w.e.f. 21.03.2022 to 29.03.2022 along with station leave permission from the morning of 21.03.2022 till the evening of 29.03.2022**, (prefixing 18.03.2022 to 20.03.2022), subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over charge to the Counsellor, Family Court-I, Kamrup, Guwahati, before proceeding on leave.

Yours faithfully,

Sd/-

**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-104/2001/1324-1325/A, dated** , 11-03-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
2. The Project Manager, Gauhati High Court.

**JT.REGISTRAR (VIGILANCE)**

Sd/-  
11/3/22  
Pde